

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 214/2023

In the matter of:

Vipin Raghav ...Applicant

Versus

Govt. of NCT of Delhi ...Respondents

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Filed by:

New Delhi:

Dated: 10th 10.2023

Delhi Pollution Control Committee

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 214/2023

In the matter of:

Vipin Raghav ...Applicant

Versus

Govt. of NCT of Delhi ...Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER
DATED 28.04.2023.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter on 28.04.2023 and was pleased to constitute a joint committee comprising of DPCC and District Magistrate (East Delhi) to look into the matter, visit the site, collect relevant information and if finds violation, would take remedial action including, preventive and punitive Action (including, assessment of environmental compensation).
2. That Grievance in the application is about running of casting furnaces, which is emitting huge smoke causing air pollution near Saboli Railway Fatak, Delhi.
3. That in compliance of Order dated 28.04.2023, a joint inspection of the mentioned site was carried out on 01.06.2023 by the representatives of DPCC, Officials of SDM (Seemapuri), MCD, BSES and Delhi Police (Harsh Vihar PS). During the inspection, it was observed:

Unit Name	Address	Observation	Action Taken
Anil (Plot Owner), Dhaniram	Last plot in Gali no. 2, Pratap	Manufacturing/Casting of taps by	The unit was sealed on the spot by MCD officials and electricity supply (having sub-meter and drawing power

(Tenant)	Nagar, Saboli Village, Delhi – 93	melting metal scrap	supply from neighbourhood) was disconnected on the spot by BSES in the presence of joint team. Nearby premises were found locked and therefore inspection of such premise could not be done. SDM Seemapuri, MCD and Delhi Police Officials were requested to keep strict vigil of the area on regular basis. Copy of inspection report dated 01.06.2023 along with photographs are enclosed herewith as <u>Annexure-I</u> .
Rajmal S/o Sh Late Karan Singh. Ajay Kushwaha (Tenant)	Kh no. 404, Gali No. 8, Main Shani Bazar Road, Saboli Village, Delhi – 93	No activity found	Traces of demolished furnace were observed inside the premise. Owner of premise Rajmal revealed that it was vacated 2 months ago after that no activity is being done at the said premise. Copy of inspection report dated 01.06.2023 along with photographs are enclosed herewith as <u>Annexure-II</u> .
Rajmal S/o Sh Late Karan Singh. Vijay Kushwaha (Tenant)	Kh no. 404, Gali No. 8, Main Shani Bazar Road, Saboli Village, Delhi – 93	No activity found	Traces of demolished furnace were observed inside the premise. Owner of premise Rajmal revealed that it was vacated 2 months ago after that no activity is being done at the said premise. Copy of inspection report dated 01.06.2023 along with photographs are enclosed herewith as <u>Annexure-III</u> .
Karan Singh	Kh no. 726/404, Gali no. 8, Main Shani Bazar Road, Saboli Village, Delhi – 93	Locked and Vacant Plot	Premise was found locked. But it was visible from outside that no activity is being carried out as plot was vacant. Copy of inspection report dated 01.06.2023 along with photographs are enclosed herewith as <u>Annexure-IV</u> .

The joint inspection team contacted the complainant over phone, but he did not respond. (phone was switched off).

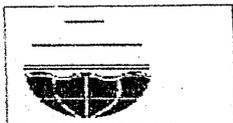
4. That in view of the observations during Inspection dated 01.06.2023 wherein it was found that some violators fled from the area during inspection, letters were issued to SHO (Harsh Vihar), SDM (Seemapuri) and Deputy Commissioner (MCD) on 06.07.2023 to look into the matter and ensure strict vigil in the area to ensure adherence to Master Plan of Delhi, 2021. Copies of Letters dated 06.07.2023 addressed to SHO (Harsh Vihar), SDM (Seemapuri) and Deputy Commissioner (MCD) are enclosed herewith as **Annexure – V (Colly)**.

5. That since Unit at S. No. 1 {Anil (Plot Owner), Dhaniram (Tenant)} in para 3 was getting illegal electricity supply from the neighbouring plot owner, therefore, a letter was issued to the General Manager, BSES for verifying details of the neighbouring plot owner and to take appropriate action within 15 days on 06.07.2023. Copy of Letter dated 06.07.2023 addressed to BSES is enclosed herewith as Annexure – VI.
6. That ATR dated 20.07.2023 was received from BSES wherein it was informed that enforcement action has been taken against the neighbouring Plot owner Ms. Jagroshni, H no. 7, Kh no. 218, Gali no. 2, Village Saboli, Near Rajput Chopal, Delhi – 110093 and a case for illegal extension has been booked. Copy of ATR dated 20.07.2023 is enclosed herewith as Annexure – VII (Copy)
7. The present status report may kindly be taken on record.



(P.S. Pankaj)

Sr. Environmental Engineer



Inspection Report

Annexure-I

1. Name & Address of the Unit : M/s Anil Dhanikam (tenant)
last plot of Gali No-2, Pratap Nagar
Village Saboli, Near
Delhi-93
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Anil (9718253912) Plot owner
3. Date of Inspection : 01/06/2023
4. Name & Designation of the Persons contacted at the industry :
5. Kind of Industry : Mfg of taps by melting metal scrap.
6. Product & Capacity :
7. Main Raw Materials : Metal scrap
8. Water Polluting : Yes/No ETP Installed : Yes/No N/A
9. Air Pollution : Yes/No ECS Installed : Yes/No
10. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
11. Type of Fuel Used : Coal, Electricity
12. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others
 B. Effluent Discharge : (a) Domestic/ Trade Effluent
 (b) Unit connected to Conveyance System: Yes/No
 (c) Discharging into..... Sewer
13. Status of Consent {If Any} : No consent shown
14. D.G. Set(s) {if Any} : No...Capacity.....KVA. Acoustic: Yes/No
 Stack Height.....(Above G.L.).....(Above RL)
15. Plot Area : 70 sq. yard Approx.
16. Labour : 05 Nos.
17. Machinery : Coal furnace - 03

05 labours were present inside the premises namely who were operating the illegal coal furnace for casting of metal taps :-

- i) Dinesh s/o Munshi Ram (Baghat, U.P)
- ii) Rampravesh s/o Jagdish (Madhubani, Bihar)
- iii) Devnath kumar s/o Rampravesh (Madhubani, Bihar)
- iv) Jitesh s/o Jagdish (Darbhanga, Bihar)
- v) Ramprasad Mahto s/o Ramlakhan Mahto

Note:- Complainant / Applicant of said NGT matter Vipin Rayhan was ^{tried to} contact over ~~last~~ phone call but he didn't responded (Phone was switched off).

8

5

- 18. Detail of Power Connection : *It was having sub-meter and drawing electricity from neighborhood*
- 19. Whether Unit found in Operation : Yes/No
- 20. Status of Registration under Plastic Waste Management Rules, 2016 : *N/A*
- 21. Whether Generating Hazardous Waste : Yes/No
- 22. Details about Hazardous Waste :
 - (a) Status of Authorization (if any) :
 - (b) Display Board Provided : Yes/No
 - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
 - (d) Whether container marked with specified label : Yes/No
 - (e) Whether container stored kept in an isolated area : Yes/No
 - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
 - (g) Whether date on which storage began indicated on each container : Yes/No
 - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
 - (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
 - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
 - (k) Quantity (Ton/Annum) :

Remarks (if Any)

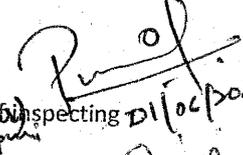
In compliance of NGT order in OA No. 214/2023 "Vipin Raghav vs GNCTD" a joint inspection was carried out by team of DPCC, MCD, BSES & SDM, Seemapuri ^{& Delhi Police.} officials on 01/06/2023. following observations were made :-

- ① Premise was locked from outside but black smoke was seen emanating from the premise ~~was~~ some labour were present inside the premise. Hence the lock was opened & a furnace was observed inside.
- ② Premise was found engaged in activity of melting scrap of metal & mfg. of taps.
- ③ Premise was sealed by MCD officials on the spot in presence of joint team.
- ④ Electricity supply to the premise was disconnected by BSES officials.
- ⑤ Nearby premises were also found locked & hence inspection of such premise could not be done, hence SDM, Seemapuri, MCD & Delhi Police (Narsh Vihar P.S) are requested to keep strict vigil of the area on regular basis.



Mohank
01/06/2023
BSES


 Signatures, Name & Designation of inspecting officials
 MCD
 Sachin Semapuri
 01/06/23
 (Delhi Police)

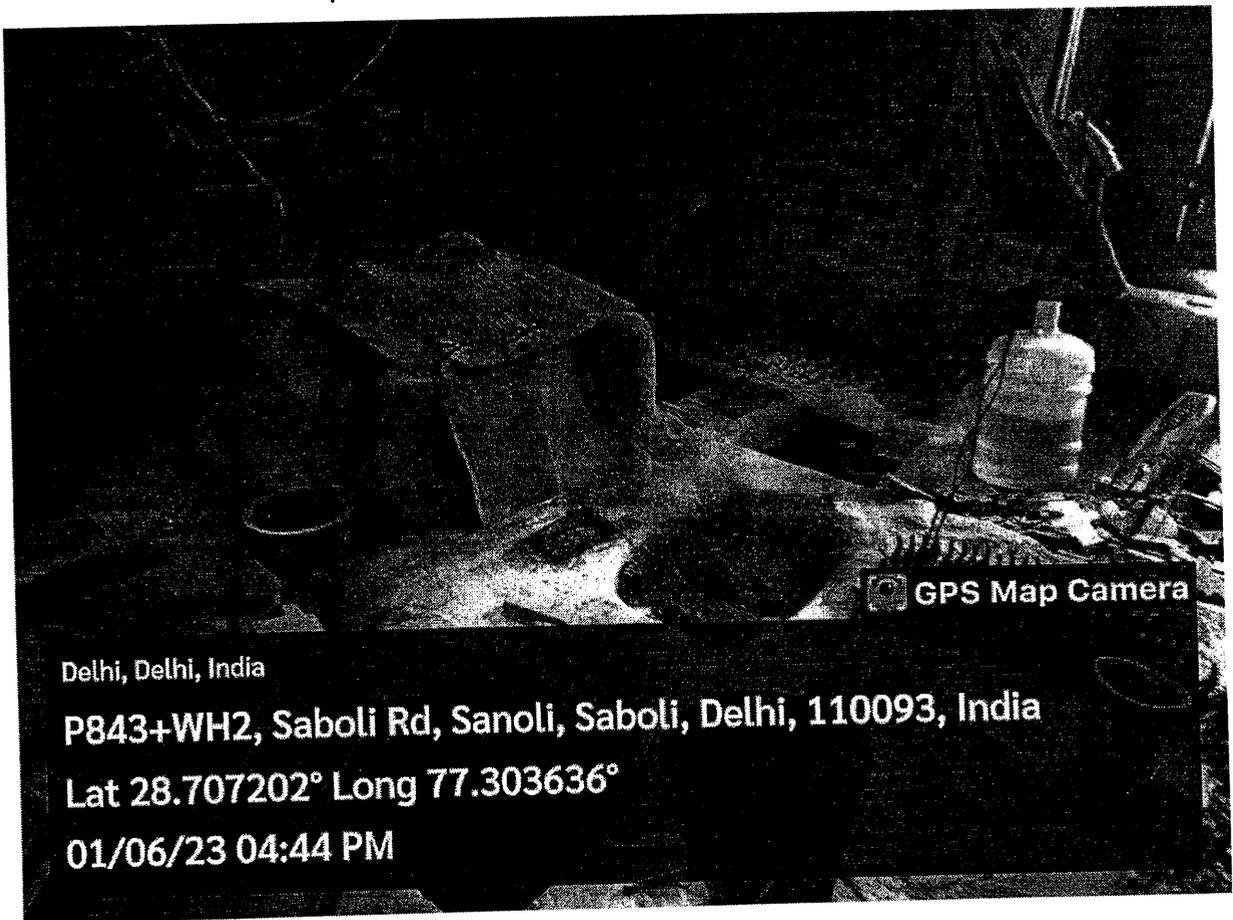
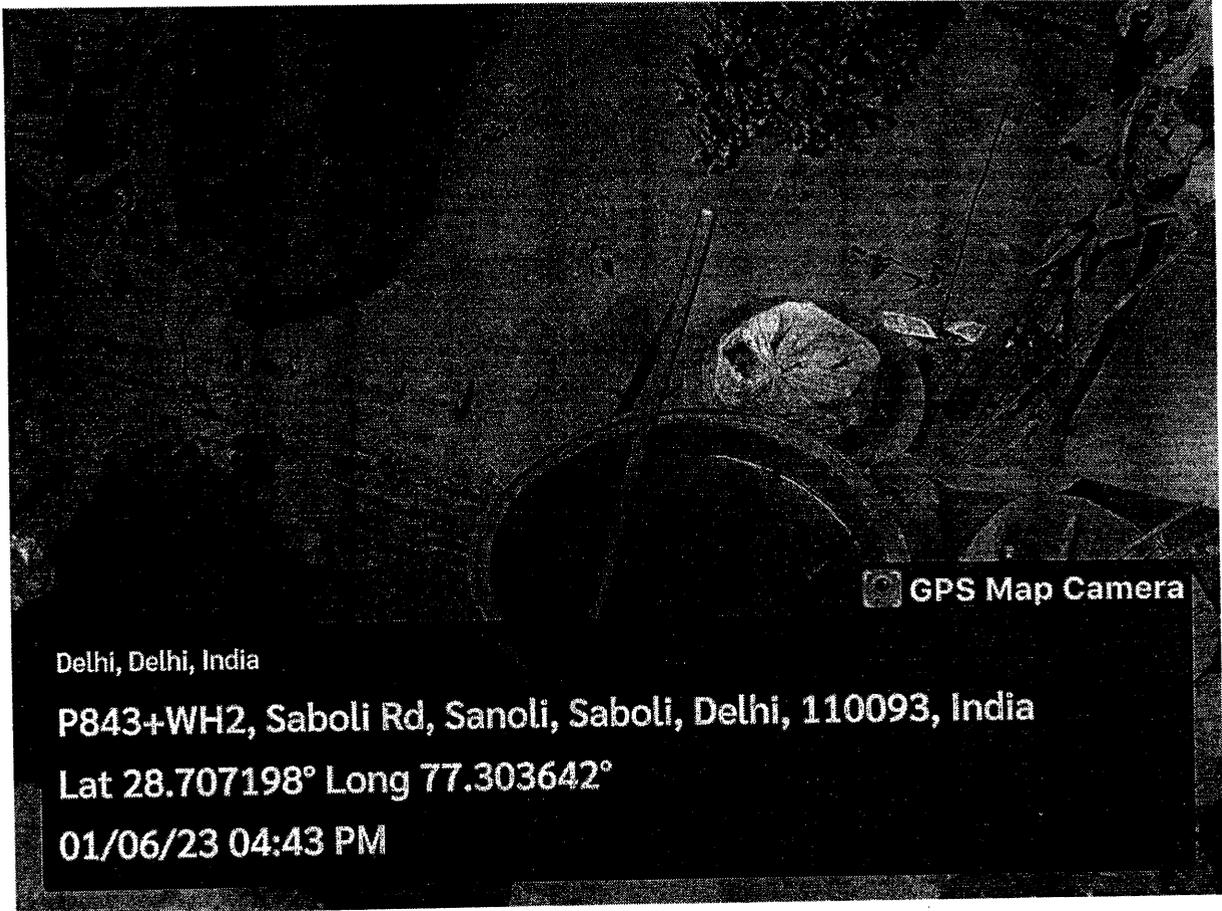

 Dipu
 01/06/2023

Mohank
01/06/2023

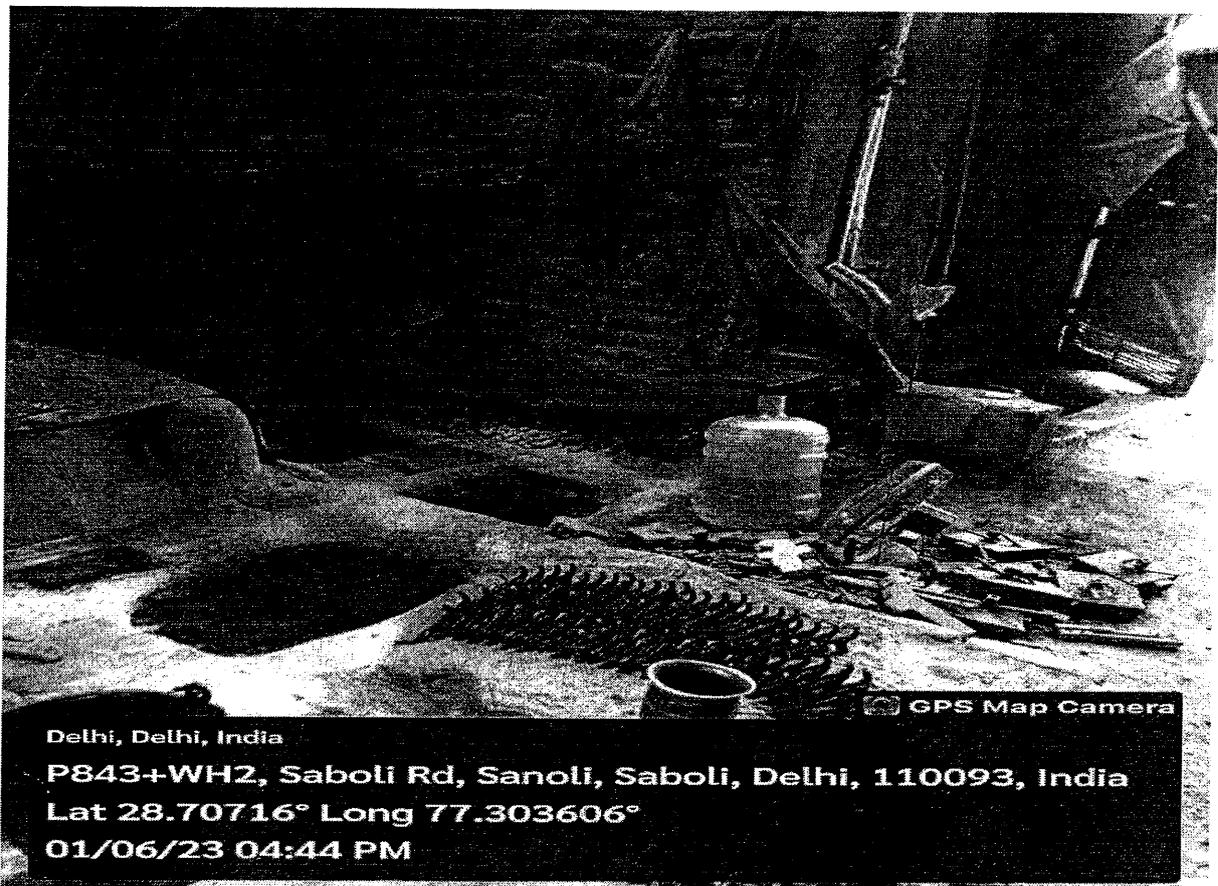
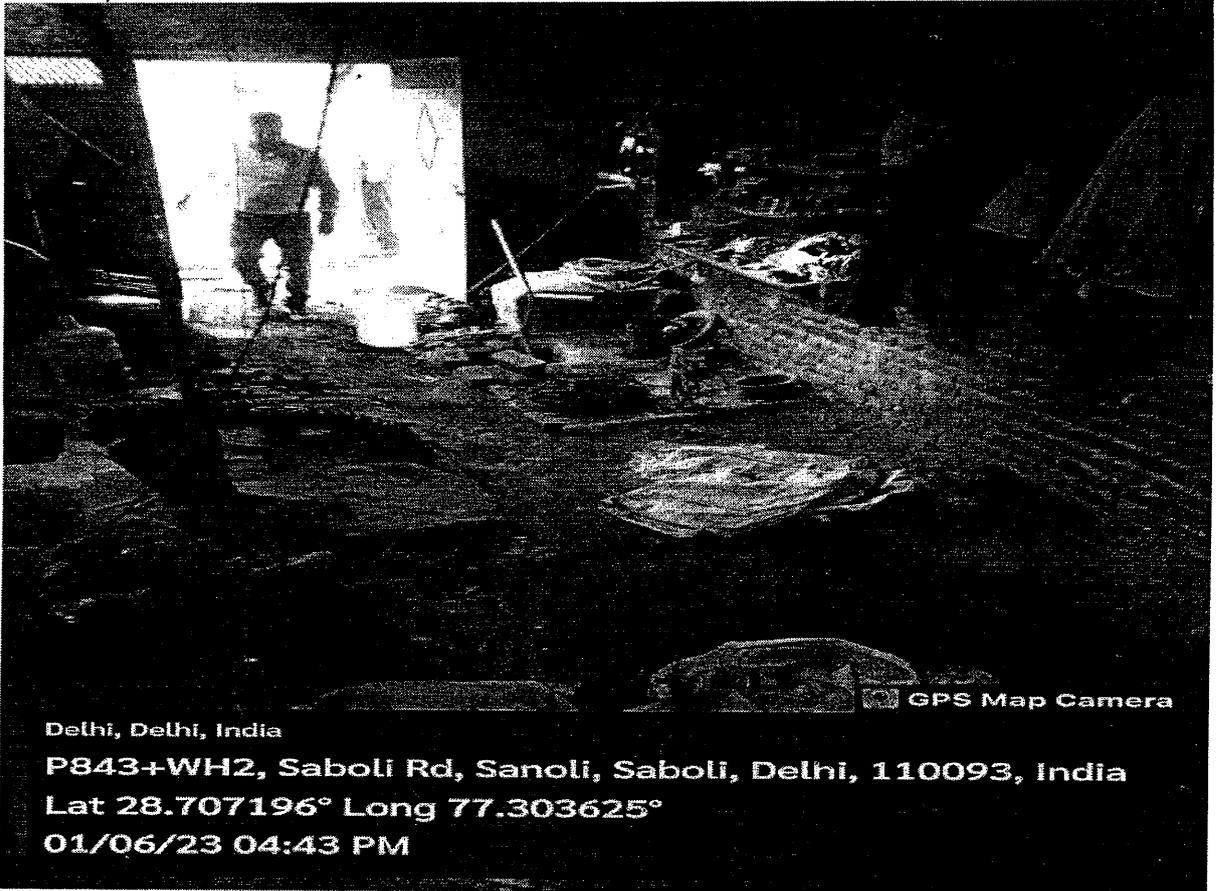
M/s Anil (owner)

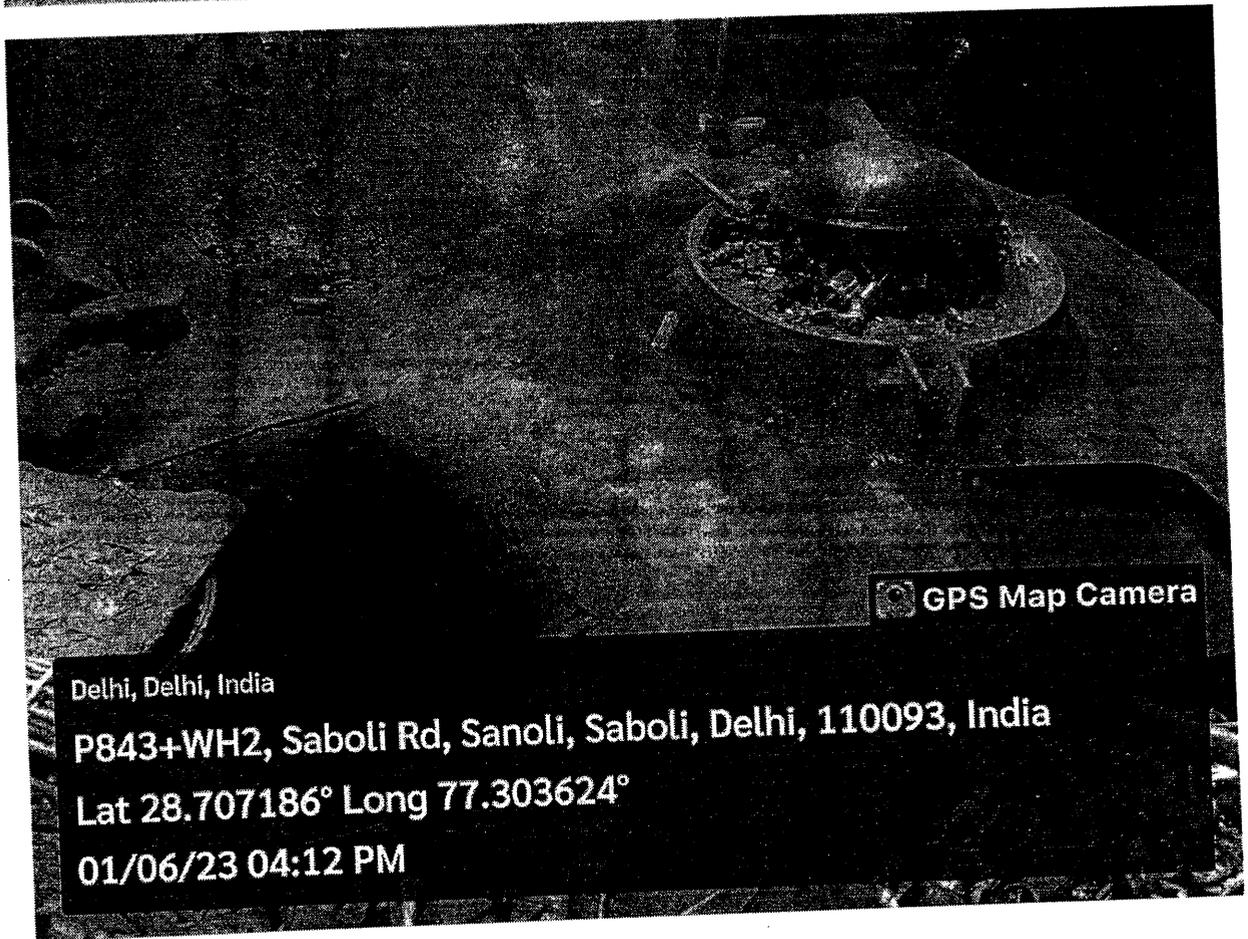
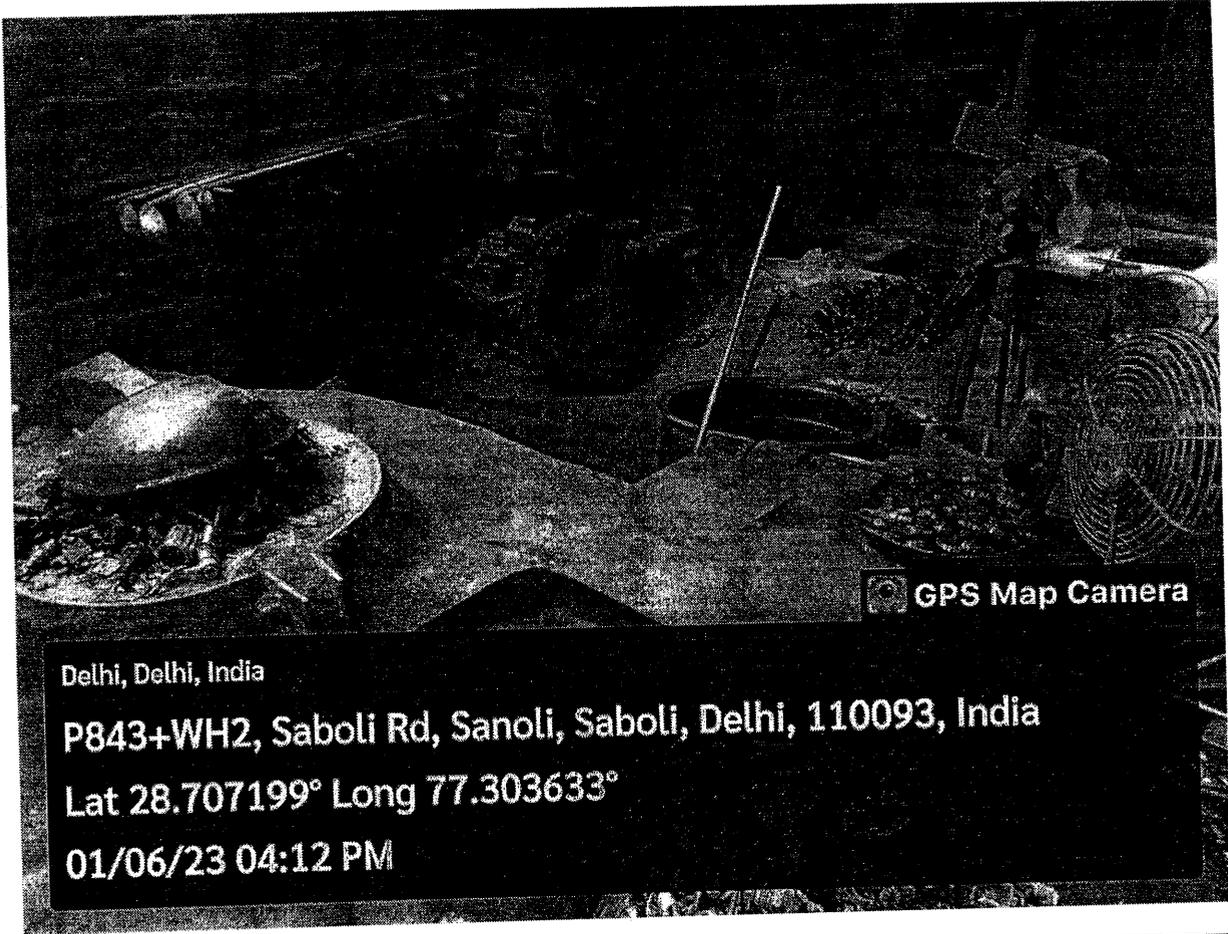
Dhanilam⁹ (Tenant)

5

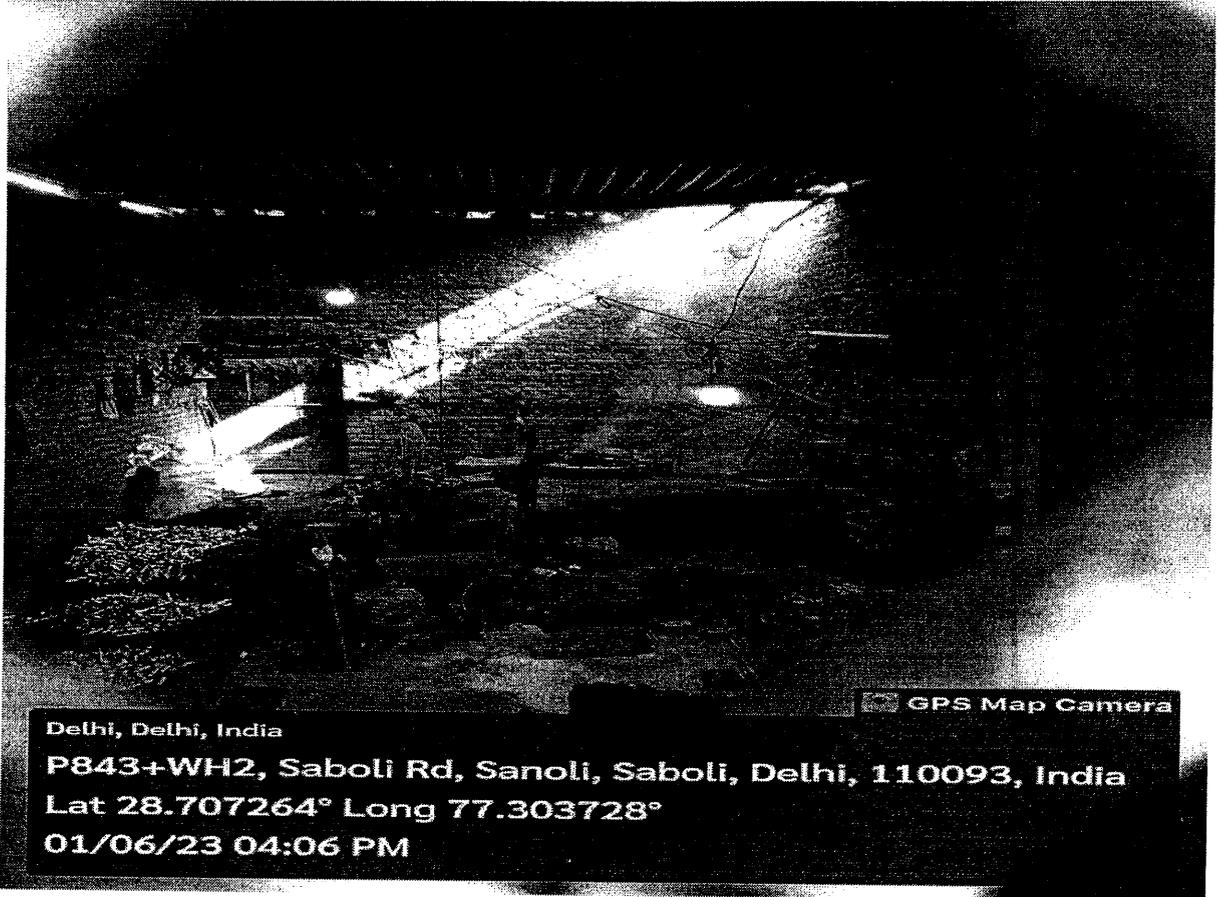


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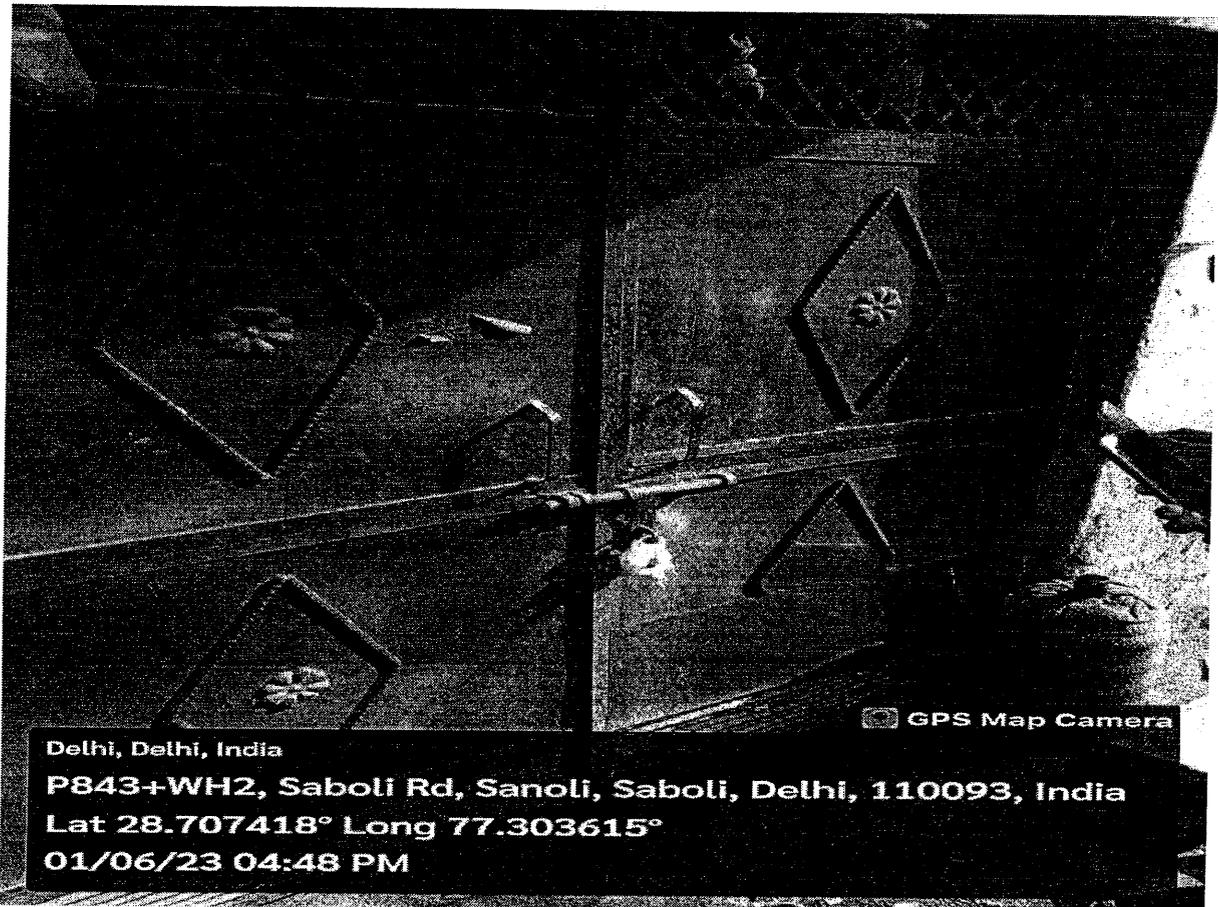




17



Delhi, Delhi, India
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Lat 28.707264° Long 77.303728°
01/06/23 04:06 PM



Delhi, Delhi, India
P843+WH2, Saboli Rd, Sanoli, Saboli, Delhi, 110093, India
Lat 28.707418° Long 77.303615°
01/06/23 04:48 PM

18.	Detail of Power Connection	:
19.	Whether Unit found in Operation	:	Yes/No ✓
20.	Status of Registration under Plastic Waste Management Rules, 2016	:	N/A
21.	Whether Generating Hazardous Waste	:	Yes/No
22.	<u>Details about Hazardous Waste</u>	:	
(a)	Status of Authorization (if any)	:
(b)	Display Board Provided	:	Yes/No
(c)	Whether Hazardous Waste is stored in Leak proof container	:	Yes/No
(d)	Whether container marked with specified label	:	Yes/No
(e)	Whether container stored kept in an isolated area	:	Yes/No
(f)	Whether Hazardous Waste is being stored on pucca floor & in covered area	:	Yes/No
(g)	Whether date on which storage began indicated on each container	:	Yes/No
(h)	Whether daily record of Hazardous Waste maintained in Form-3	:	Yes/No
(i)	Category of Hazardous Waste as per the Schedules I,II-and III of these rules	:	
(j)	Authorized mode of disposal or recycling or utilization or co-processing etc.	:	
(k)	Quantity (Ton/Annum)	:	

N/A

Remarks (if Any)

In compliance of NCT order OA 214/2023, a joint inspection was carried out by teams of DPCC, MCD, BSES, SDM, Seemapura & Delhi Police officials on 1/06/2023. Following observations were made :-

- ① Unit was opened by owner himself & traces of demolished furnace were observed inside the premise. As per information given by owner Rajmal, premise was vacated two months ago & after that no activity is being carried out at or done inside the premise.
- ② During inspection no activity of illegal operating illegal furnace is being carried out at the premise.
- ③ Complainant was contacted over phone call during inspection but he didn't responded. (Phone was switched off)

(Tenant)
1/6/2023

BSES
1/6/23

DM
01/06/23
(Delhi Police)

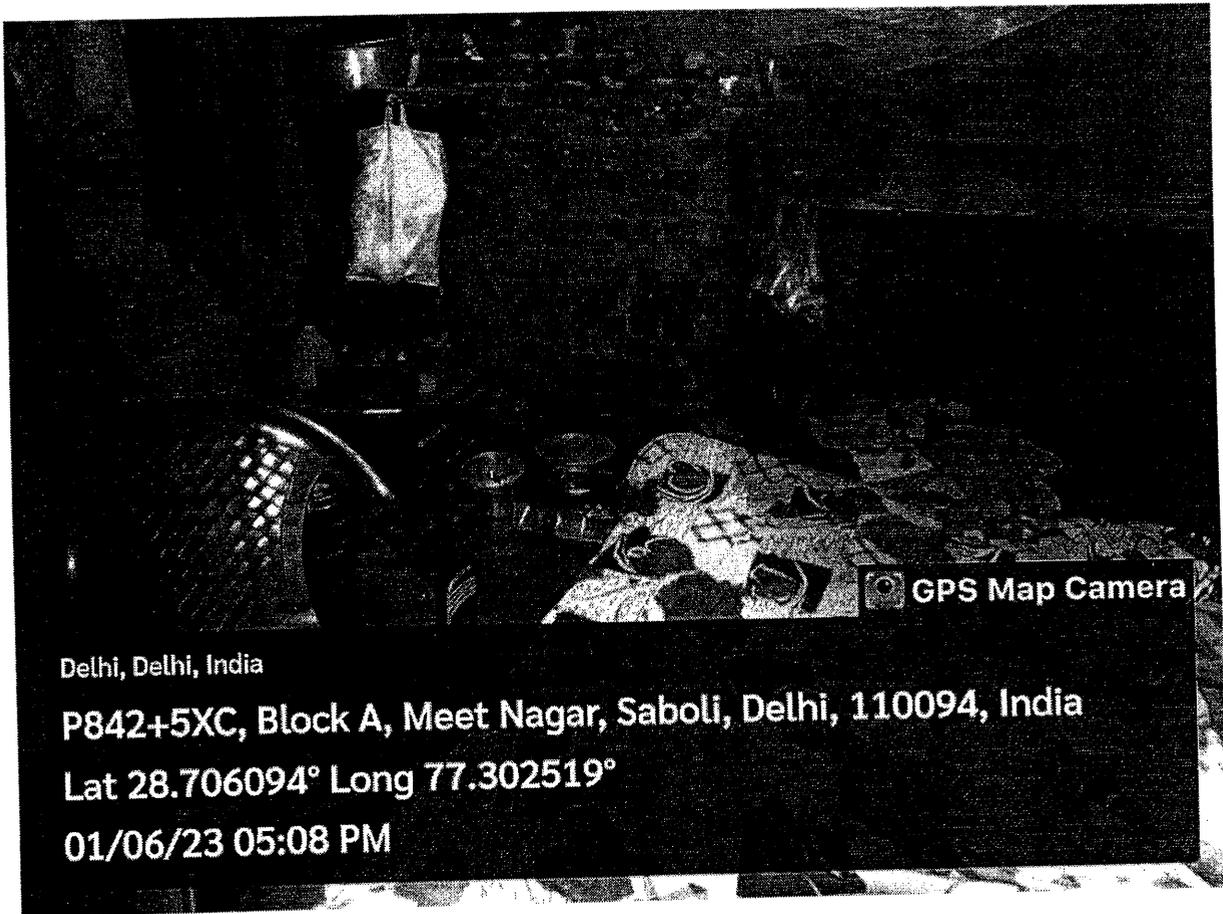
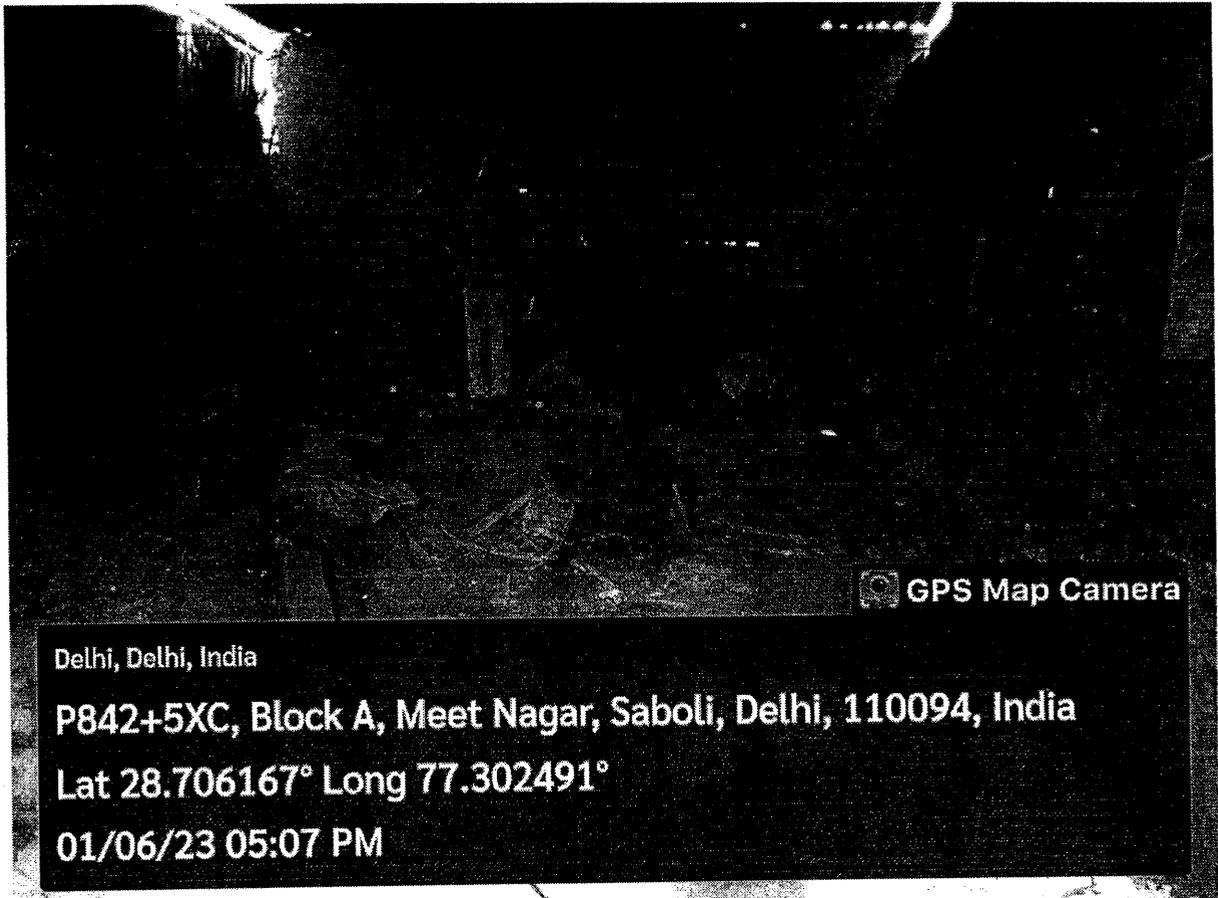
Signature, Name & Designation of Inspecting officials.
(MCD)

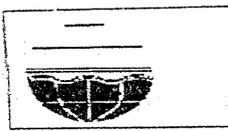
Divisional Officer
01/06/23
Mohank
(SDM Seemapura)
01-06-2023

M/s Rajmal (owner), Ajay Kushwaha (tenant)

15

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Inspection Report

Annexure-II

1. Name & Address of the Unit : M/s Rajmal s/o Lti Sh. Karan Singh
Village Saboli, Gali. No-8, Ph. No-404
Main Shami Bazar Road...
Delhi-93
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Rajmal. (9910557385)
3. Date of Inspection : 01/06/2023 (9560750300)
4. Name & Designation of the Persons contacted at the industry : Rajmal, Vijay kushwaha
5. Kind of Industry :
6. Product & Capacity :
7. Main Raw Materials :
8. Water Polluting : Yes/No ETP Installed : Yes/No
9. Air Pollution : Yes/No ECS Installed : Yes/No
10. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.) NA (Above R.L.).....
11. Type of Fuel Used :
12. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others
B. Effluent Discharge : (a) Domestic/ Trade Effluent
(b) Unit connected to Conveyance System: Yes/No
(c) Discharging into.....
13. Status of Consent {If Any} :
14. D.G. Set(s) {if Any} : No...Capacity.....KVA. Acoustic: Yes/No
Stack Height.....(Above G.L.).....(Above RL)
15. Plot Area : 70 sq. yard approx
16. Labour : 0
17. Machinery : 0

18.	Detail of Power Connection	:
19.	Whether Unit found in Operation	:	Yes/No <input checked="" type="checkbox"/>
20.	Status of Registration under Plastic Waste Management Rules, 2016	: N/A
21.	Whether Generating Hazardous Waste	:	Yes/No
22.	<u>Details about Hazardous Waste</u>	:	
	(a) Status of Authorization (if any)	:
	(b) Display Board Provided	:	Yes/No
	(c) Whether Hazardous Waste is stored in Leak proof container	:	Yes/No
	(d) Whether container marked with specified label	:	Yes/No
	(e) Whether container stored kept in an isolated area	:	Yes/No
	(f) Whether Hazardous Waste is being stored on pucca floor & in covered area	:	Yes/No
	(g) Whether date on which storage began indicated on each container	:	Yes/No
	(h) Whether daily record of Hazardous Waste maintained in Form-3	:	Yes/No
	(i) Category of Hazardous Waste as per the Schedules I, II and III of these rules	:	
	(j) Authorized mode of disposal or recycling or utilization or co-processing etc.	:	
	(k) Quantity (Ton/Annum)	:	

N/A

Remarks (if Any)
 In compliance of NGT order of 214/2023, a joint inspection was carried out by teams of DPCC, MCD, BSES, SOM, Seemapuri & Delhi Police officials on 01/06/2023.

- following observations were made :-
- ① Unit was opened by owner himself & traces of furnaces were observed inside the premise. As per owner information given by owner Rajmal premise was vacated two months ago & after that no activity is being done inside premise.
 - ② During inspection no activity of illegal furnace is being carried out at the premise.
 - ③ Complainant was contacted over phone call during inspection but he didn't responded (Phone was switched off)

AGY
 1.6.23
 (tenant)

AGY
 01/06/23
 BSES

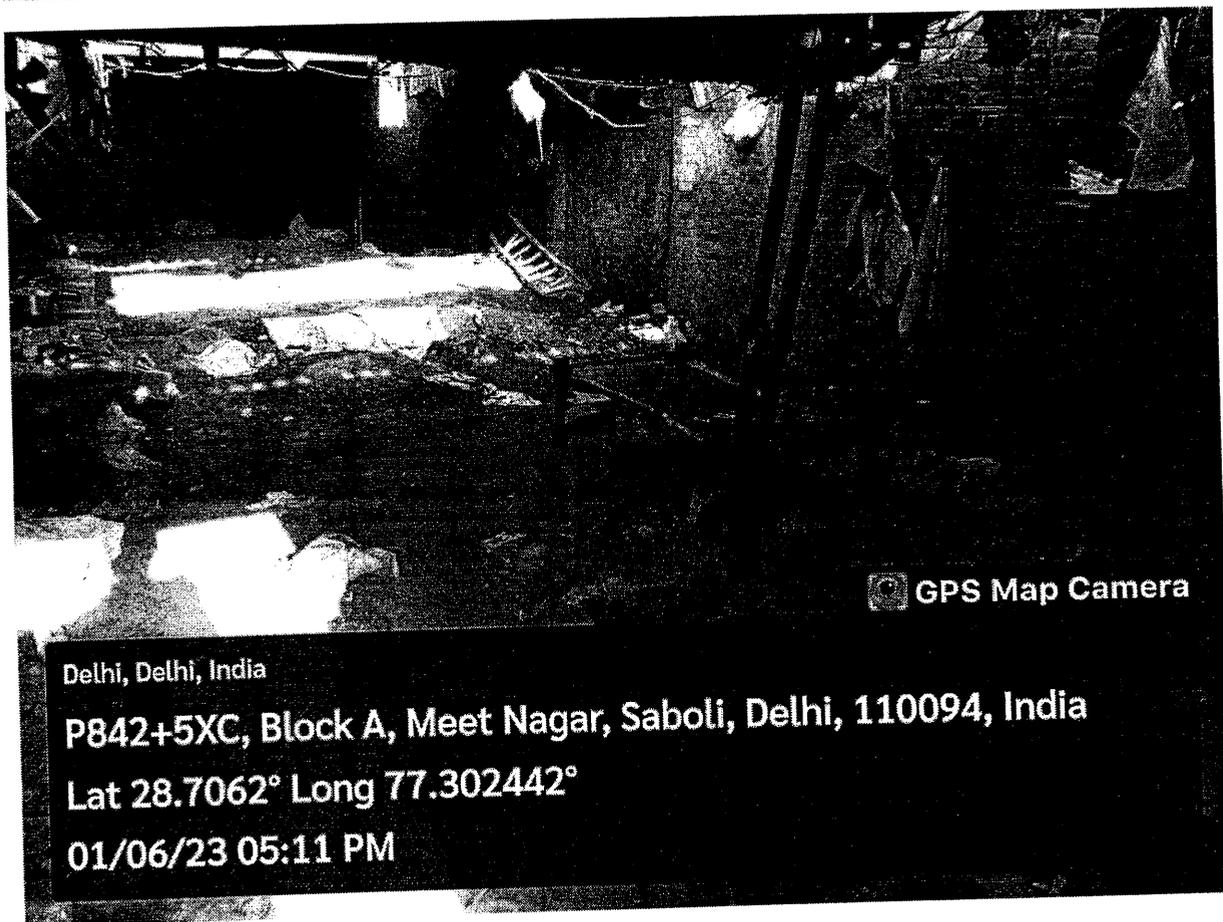
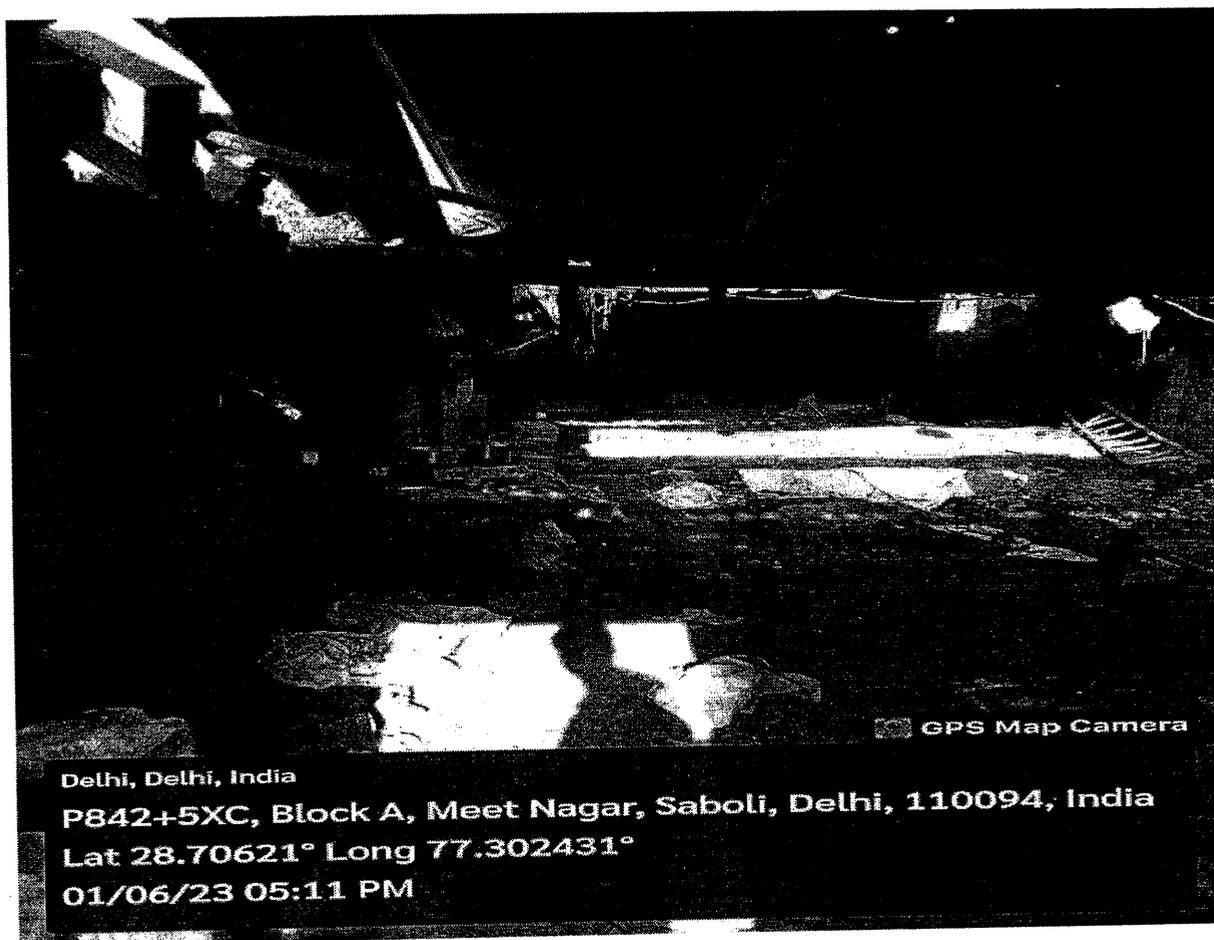
 01/06/23
 (Delhi Police)

01/06/23
 Signatures, Name & Designation of inspecting officials.
 (Tehsildar)
 MCD
 Mohank
 (SDM Seemapuri)
 01.06.2023
 01/06/23

~~M/s Vijay k~~ M/s Rajmal (Owner)

18 Jay kushwaha (Penant)

(15)





Inspection Report

Annexure-IV

1. Name & Address of the Unit : M/s Karan Singh
 Kh. No. 726/404 Gali No- 8
Main Shani Bazar Road, Village. Saboli
Delhi - 93
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Rajmal (9910557385)
3. Date of Inspection : 01/06/2023
4. Name & Designation of the Persons contacted at the industry :
5. Kind of Industry : locked (Vacant Plot)
6. Product & Capacity :
7. Main Raw Materials :
8. Water Polluting : Yes/No Yes No ETP Installed : Yes/No
9. Air Pollution : Yes/No Yes No ECS Installed : Yes/No
10. Details of Stack Height (Furnace/Boilers/Other): : (Above G.L.)..... (Above R.L.).....
11. Type of Fuel Used :
12. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others
 B. Effluent Discharge : (a) Domestic/ Trade Effluent
 (b) Unit connected to Conveyance System: Yes/No
 (c) Discharging into.....
13. Status of Consent {If Any} :
14. D.G. Set(s) {if Any} : No... Capacity.....KVA. Acoustic: Yes/No
 Stack Height.....(Above G.L.).....(Above RL)
15. Plot Area : 70 sq. yard approx.
16. Labour : 0
17. Machinery : 0

18.	Detail of Power Connection	:	CA. No. - 10162B181
19.	Whether Unit found in Operation	:	Yes/No <input checked="" type="checkbox"/> Yes
20.	Status of Registration under Plastic Waste Management Rules, 2016	:	-
21.	Whether Generating Hazardous Waste	:	Yes/No
22.	<u>Details about Hazardous Waste</u>	:	
(a)	Status of Authorization {if any}	:	
(b)	Display Board Provided	:	Yes/No
(c)	Whether Hazardous Waste is stored in Leak proof container	:	Yes/No
(d)	Whether container marked with specified label	:	Yes/No
(e)	Whether container stored kept in an isolated area	:	Yes/No
(f)	Whether Hazardous Waste is being stored on pucca floor & in covered area	:	Yes/No
(g)	Whether date on which storage began indicated on each container	:	Yes/No
(h)	Whether daily record of Hazardous Waste maintained in Form-3	:	Yes/No
(i)	Category of Hazardous Waste as per the Schedules I, II and III of these rules	:	
(j)	Authorized mode of disposal or recycling or utilization or co-processing etc.	:	
(k)	Quantity (Ton/Annum)	:	

N/A

Remarks (if Any)

In compliance of NCT order OA 214/2023, a joint inspection was carried out by teams of DPCC, MCD, BSES, SDM seemapuri & Delhi Police officials on 1/06/2023 following observations were made :-

- ① Premise was found locked. But it was visible from the outside that no activity is being carried out as the plot was vacant.
- ② Complainant was contacted over phone call during inspection but he didn't responded. (Phone was switched off).

1/6/23 BSES

AS2 Seemapuri 9/0/NE

1/6/23 (Tewidar)

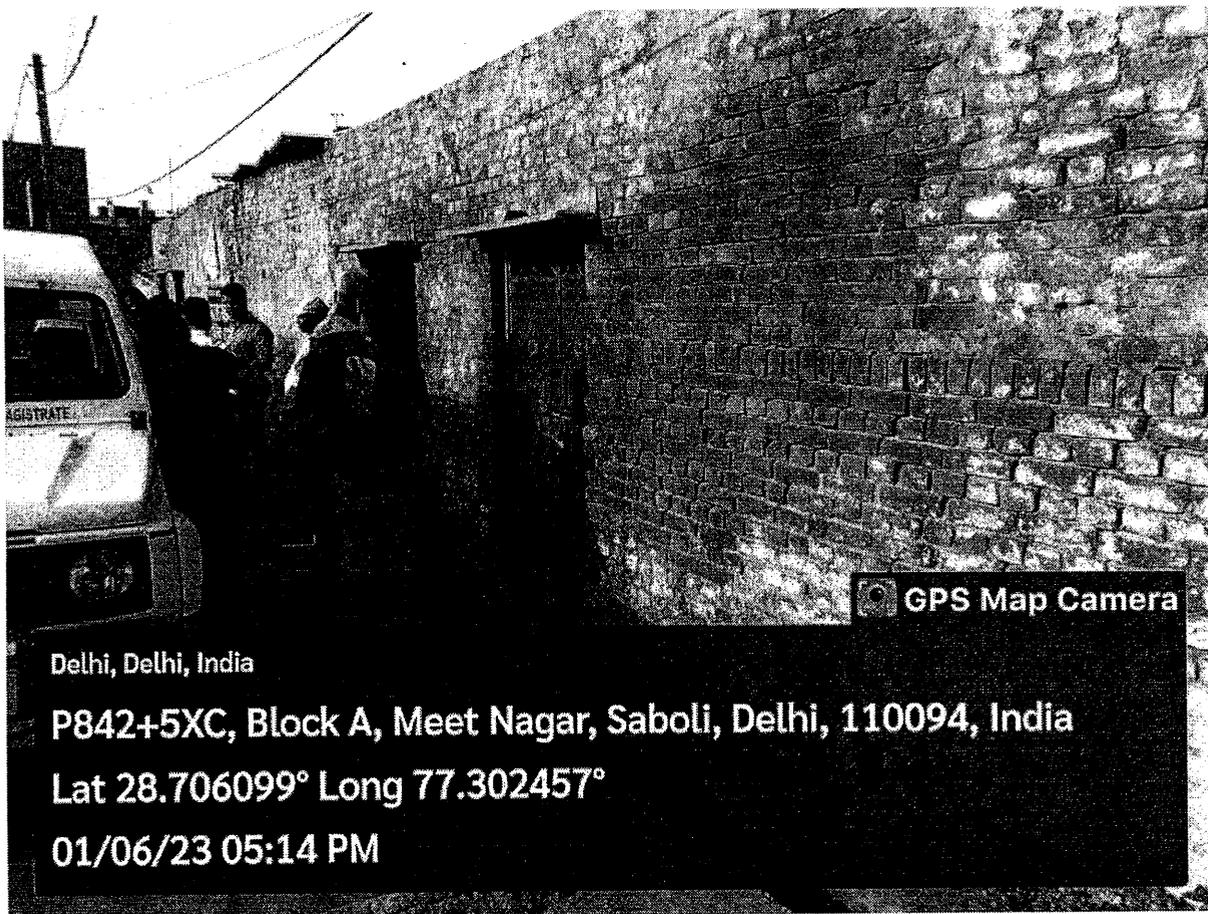


 Signatures, Name & Designation of Inspecting officials.

 Mohank (SDM Seemapuri)

 01.06.2023

 1/06/23

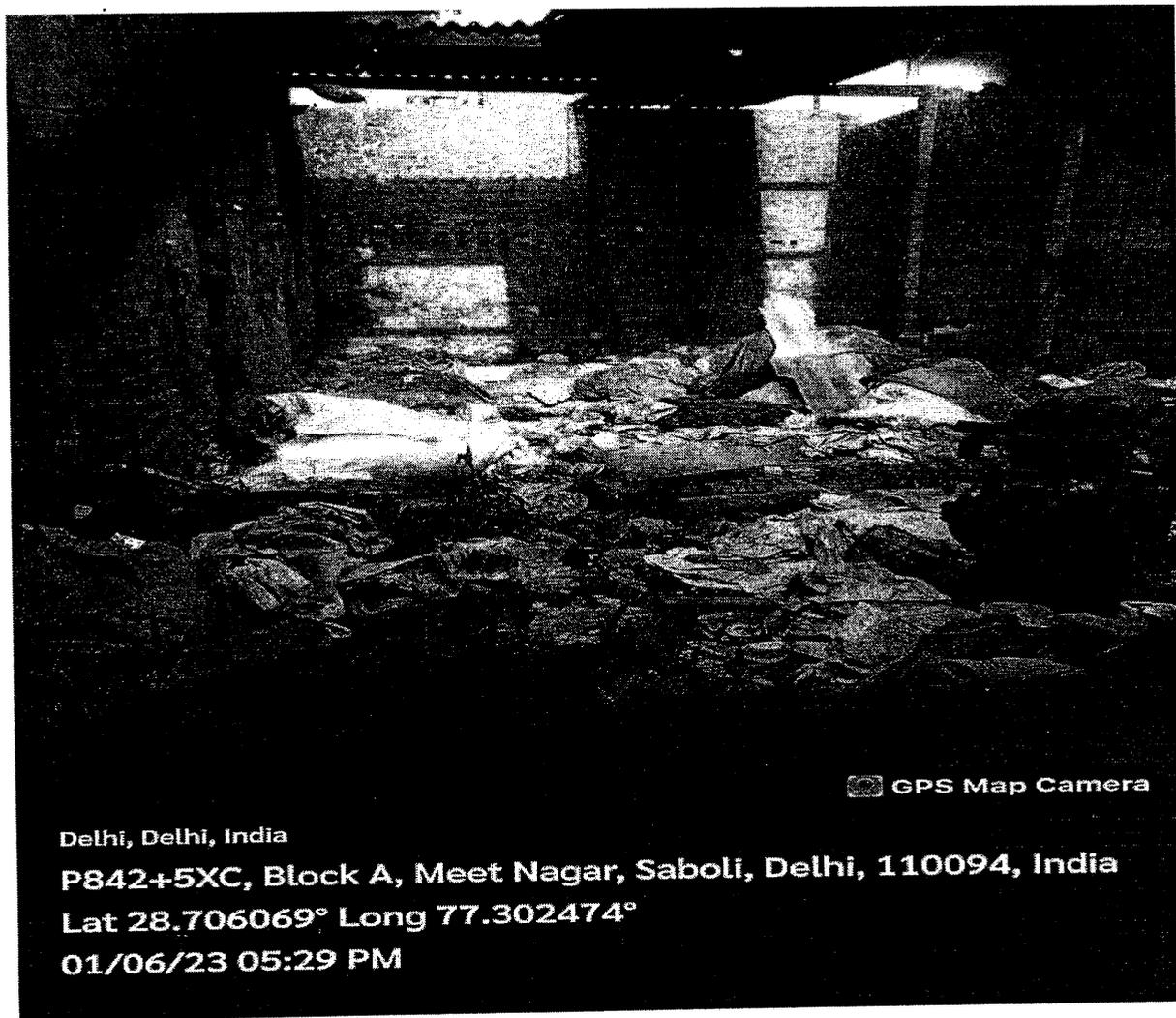


Delhi, Delhi, India

P842+5XC, Block A, Meet Nagar, Saboli, Delhi, 110094, India

Lat 28.706099° Long 77.302457°

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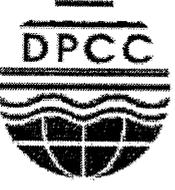


Delhi, Delhi, India

P842+5XC, Block A, Meet Nagar, Saboli, Delhi, 110094, India

Lat 28.706069° Long 77.302474°

01/06/23 05:29 PM

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. of NCT of DELHI) 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006 Visit us at: http://dpcc.delhigovt.nic.in Ph Nos. 23815352, 23815436</p>	
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F. No. DPCC/CMC-I/NGT/OA No.214/2023/2023 / 881-882 Dated: 06/07/2023

To,

SHO (Harsh Vihar)
826, Harsh Vihar Extension,
Block D, Rajiv Nagar, Mandoli,
Delhi-110093

Annexure-V (Colly)

Sub: Regarding NGT matter in OA No. 214/2023 of "Vipin Raghav Vs Govt. of NCT of Delhi".

Sir,

CPCB issued directions under section 18(1)(b) of the Air (Prevention & Control of Pollution) Act, 1981 on 02.07.2019 to DPCC in the matter of conversion of units in Delhi into PNG as Fuel. CPCB has directed to issue closure directions to all such industrial units in Delhi where PNG supply is available and industry has not shifted to PNG.

And also, in pursuant to the order dated 02.12.2016 of Hon'ble Supreme Court of India in the matter of M.C.Mehta Vs Union of India & others regarding air quality. Graded Response Action Plan (GRAP) has been notified by the Ministry of Environment, Forests & Climate Change, Govt. of India on 12.01.2017 for implementation through Environment Pollution (Prevention and Control) Authority (EPCA). EPCA has issued various directions to the Govt of NCT of Delhi to control air pollution vide letter dated 25.10.20 19, keeping in view of the deteriorating ambient air quality .

And whereas, Hon'ble Supreme Court of India, while hearing Writ Petition(s) No. 4677/1985 in the matter of M.C. Mehta Vs Union of India & Others, has passed order on 04.11.2019 and directed to close down the industrial units which are objectionable and saddle the responsibility of compliance of the order upon the respective Zonal Deputy Commissioner of the Municipal Corporations.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-confirming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'

In compliance of Hon'ble NGT order in OA no. 214/2023 of "Vipin Raghav vs. GNCTD" dated 28.04.2023, a joint team comprising of officials of SDM Seemapuri, DPCC, MCD, BSES and Delhi Police (Harsh Vihar PS) visited the said area as mentioned in the Hon'ble NGT order on 01.06.2023 and observations that were made during the inspection are tabulated below for your ready reference:

S. No.	Unit Name	Address	Date	Observation	Action Taken
1	Anil (Plot owner), Dhaniram (tenant)	Last plot in Gali no.2, Pratap Nagar, Saboli Village, Delhi-93	01.06.2023	Mfg/Casting of taps by melting metal scrap	The said unit was sealed on the spot by MCD Officials and Electricity supply (having sub-meter and drawing power supply from neighbourhood) was disconnected on the spot by BSES in the presence of joint team. Nearby premises were found locked and therefore inspection of such premise could not be done. SDM Seemapuri, MCD and Delhi police officials were requested to keep strict vigil of the area on regular basis.
2	Rajmal S/o Sh Late Karan Singh. Ajay Kushwaha (tenant)	Kh No. 404, Gali No.-8, Main Shani Bazar Road, Saboli Village, Delhi-93.	01.06.2023	No activity found	Traces of demolished furnace were observed inside the premise. Owner of premise Rajmal himself revealed that it was vacated 2 months ago and after that no activity is being done at the said premise.
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Accordingly, necessary actions were taken against the violating units. It was noticed that some violators fled from the area during inspection. Such illegal unit were operational in residential/non-conforming area and hence violates the Master Plan of Delhi, 2021.

In view of above, you are requested to look into the matter and ask your officials for a strict vigil and surveillance in the area to ensure adherence to Master Plan of Delhi 2021. So that, no such illegal/unauthorised activities take place and resurfaces in future.

Yours sincerely



Incharge, CMC-1

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F. No. DPCC/CMC-I/NGT/OA No.214/2023/2023/879-80

Dated: 06/07/2023

To,

SDM (Seemapuri)
E-Block, Ground Floor,
DC Office Complex, Nand Nagri,
Delhi-110093

Sub: Regarding NGT matter in OA No. 214/2023 of "Vipin Raghav Vs Govt. of NCT of Delhi".

Sir,

CPCB issued directions under section 18(1)(b) of the Air (Prevention & Control of Pollution) Act, 1981 on 02.07.2019 to DPCC in the matter of conversion of units in Delhi into PNG as Fuel. CPCB has directed to issue closure directions to all such industrial units in Delhi where PNG supply is available and industry has not shifted to PNG.

And also, in pursuant to the order dated 02.12.2016 of Hon'ble Supreme Court of India in the matter of M.C.Mehta Vs Union of India & others regarding air quality. Graded Response Action Plan (GRAP) has been notified by the Ministry of Environment, Forests & Climate Change, Govt. of India on 12.01.2017 for implementation through Environment Pollution (Prevention and Control) Authority (EPCA). EPCA has issued various directions to the Govt of NCT of Delhi to control air pollution vide letter dated 25.10.20 19, keeping in view of the deteriorating ambient air quality .

And whereas, Hon'ble Supreme Court of India, while hearing Writ Petition(s) No. 4677/1985 in the matter of M.C. Mehta Vs Union of India & Others, has passed order on 04.11.2019 and directed to close down the industrial units which are objectionable and saddle the responsibility of compliance of the order upon the respective Zonal Deputy Commissioner of the Municipal Corporations.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-confirming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'

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Yours sincerely



Incharge, CMC-1

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F. No. DPCC/CMC-I/NGT/OA No.214/2023/2023 / ~~877~~ 877-78 Dated: 06/07/2023

To,

The Deputy Commissioner,
MCD (Shahdara-North),
Keshav Chowk, GT Rd,
Near Shyam Lal College, Shahdara,
Delhi- 110032

Sub: Regarding NGT matter in OA No. 214/2023 of "Vipin Raghav Vs Govt. of NCT of Delhi".

Sir,

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Yours sincerely



Incharge, CMC-1

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F. No. DPCC/CMC-I/NGT/OA No. 214/2023/2023 / 874-76

Dated: 06/07/2023

To,

The General Manager,
BSES Yamuna Power Ltd.,
3rd Floor, Shakti Kiran Building,
Karkardooma, New Delhi-110032

Annexure-VI

Subject: Regarding action against illegal electricity supply being provided by neighbours to the unauthorised industries operating in residential/non-conforming area of Saboli Village.

Sir,

And whereas, This is in reference to the inspection carried out on 01.06.2023 by joint inspection team comprising of officials of DPCC, SDM (Seemapuri), MCD, BSES and Delhi Police (Harsh Vihar P.S.) in NGT matter of OA No. 214/2023 "Vipin Raghav vs GNCTD" dated 28.04.2023.

And whereas, During inspection unit **M/s Anil (Plot Owner) & Dhaniram (Tenant), Last plot in Gali No. 2, Pratap Nagar, Saboli Village, Delhi-93** was found to be operational and engaged in activity of "Mfg/Casting of taps by melting metal scrap" without obtaining consent from DPCC and without valid licence from MCD. Unit was operating illegal furnace without installation of any Emission Control System (ECS) and black smoke was observed emanating from the premise. Accordingly, necessary actions were taken on the unit and it was sealed by the MCD officials on the spot and subsequently, electricity supply which was being supplied to the unit via sub-meter from a neighbouring residential premise was disconnected.

And whereas, Hon'ble Supreme Court of India, while hearing Writ Petition(s) No. 4677/1985 in the matter of M.C. Mehta Vs Union of India & Others, has passed order on 04.11.2019 and directed to close down the industrial units which are objectionable and saddle the responsibility of compliance of the order upon the respective Zonal Deputy Commissioner of the Municipal Corporations.

And whereas, it was observed that the supply of electricity by installing sub-meters in the premises of such illegal/unauthorised factories operating in residential/non-conforming area by neighbours should be considered as giving helping hand and aiding them to establish such illegal/unauthorised setup of factories.

Now therefore, in view of above mentioned violations observed, you are requested to verify name and address of the neighbouring plot owner and take an appropriate action (within jurisdiction) against him/her for facilitating and giving helping hand in operation of illegal/unauthorised factory at above mentioned premise and submit an Action Taken Report (ATR) to the office of DPCC within 15 days of issuance of this letter.

Yours sincerely


P.S. Pankaj
Incharge, CMC-I

Copy to:

1. SDM (Seemapuri), E-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-93
2. Master File
3. Office Copy

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1263/CMC-I (29)
27/08/2023**BSES**
BSES Yamuna Power LimitedOffice of Nodal Officer(North-East)
MIG Flats, East of Loni Road,
New Delhi-110093
Ph. No. - 011-41247394
Mail Id: jai.p.prakash@relianceada.com

Annexure - VII

Nodal Officer-(North-East)/2023-24/82

Date: 20.07.2023

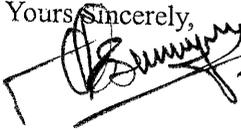
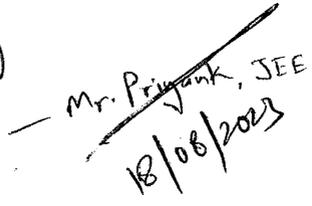
To,
Sh. P. S. Pankaj
Incharge, CMC-I
Delhi Pollution Control Committee
5th Floor, ISBT Building
Kashmere Gate, Delhi-110006**Subject:** Regarding action against illegal electricity supply being provided by neighbours to the unauthorized industries operating in residential/ non-conforming area of Saboli Village.**Ref. :** Your Letter No. F. No. DPCC/CMC-I/NGT/OA No. 214/2023/874-76 dated 06.07.2023.

Dear Sir,

In reference to your letter no. F. No. DPCC/CMC-I/NGT/OA No. 214/2023/874-76 dated 06.07.2023 regarding subject cited above, it is to inform you that BYPL team visited the site/unit of M/s Anil (Plot Owner) & Dhaniram (Tenant), Last Plot in Gali No. 2, Pratap Nagar, Saboli Village, Delhi-110093 on dated: 17.07.2023. The electricity found fed illegally to this unit through Meter (Meter no. -- 55275980) existing in the premises of Ms. Jagroshni, H no. 7, Kh no. 218, Gali no. 2, Village Saboli, Near Rajput Chopal, Delhi-110093 vide C.A. No. 151373522. The Enforcement action has been taken by the BYPL team on 17.07.2023 and booked the case of illegal extension.

Submitted for information please.

Yours Sincerely,


20/07/2023Er. J P Singh
Addl. V.P.
BSES Yamuna Power Limited
16/8/23
18/08/2023Regd Office : BSES Yamuna Power Ltd , ShaktiKiran Building , Karkardooma , New Delhi - 110092
CIN NO: U74899DL2001PLC111525
Tel: +91 11 3999 7111 , Fax : +91 11 3999 9765 , Website : www.bsesdelhi.com